

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 258/GT/2026

Subject : Petition for determination of tariff for the period 23.12.2025 (COD of first unit) to 31.3.2029 in respect of Subansiri Lower HE Project (2000 MW) of NHPC Limited.

Petitioner : NHPC Limited

Respondents : UPPCL and Ors.

Date of Hearing : **27.8.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Ashutosh Srivastava, Advocate, NHPC
Shri Siddharth Nigotia, Advocate, NHPC
Ms. Devishi Gupta, Advocate, NHPC
Ms. Poorva Saigal, Advocate, PSPCL
Shri Shubham Arya, Advocate, PSPCL
Shri Rishabh Saxena, Advocate, PSPCL
Ms. Shree Dwivedi, Advocate, PSPCL
Shri Sanjay Sen, Advocate, MSEDCL
Ms. Rimali Batra, Advocate, MSEDCL
Shri Abhishek Lalwani, Advocate, MSEDCL
Shri Nitin Gaur, Advocate, MPPMCL
Shri Anshul Singh, Advocate, MPPMCL
Shri Ravi Sharma, Advocate, CSPDCL
Shri Aryan Chanda, Advocate, CSPDCL
Ms. Deepa Mishra, Advocate, CSPDCL
Ms. Ankita Kumari, Advocate, CSPDCL
Shri Divyanshu Bhatt, Advocate, UPPCL
Shri Shashwat Singh, Advocate, UPPCL
Ms. Swapna Seshadri, Advocate, APDCL
Ms. Harsha V. Rao, Advocate, APDCL
Ms. Aishwarya Subramani, Advocate, APDCL
Shri Robin Singh, Advocate, APDCL
Shri Indrajit Tahbildar, APDCL
Ms. Sisrikhya Dutta, APDCL
Ms. Runamoni Bhuyan, APDCL
Shri Basava Prabhu Patil, Senior Advocate, TSECL
Shri Vikas Maini, Advocate, TSECL
Shri Ankit Banati, Advocate, TSECL
Shri Deepak Mahajan, Advocate, TSECL
Shri. Sanchit Sehgal, Advocate, TSECL



Record of Proceedings

The matter was called out for hearing in virtual mode.

2. During the hearing, the learned counsel for the Petitioner submitted that the present Petition has been filed for the determination of the tariff of the Subansiri project, four units of which have since been commissioned. The learned counsel for the Petitioner further prayed for interim tariff pending final disposal of the Petition.
3. The learned counsel for the Respondents objected to the request for the grant of interim tariff and sought a week's time to file their preliminary submissions. The learned counsel for the Respondent, PSPCL, also submitted that PSPCL is not procuring power from the generating station and requested that this be taken on record. The learned counsel for the parties further requested for an early listing of the matter.
4. The Commission, after hearing the parties, permitted the Respondents to file their preliminary replies/ submissions on the issue of interim tariff, on or before **14.9.2026**, after serving a copy on the Petitioner, who may file its rejoinder, if any, on or before **21.9.2026**.
5. The Petition shall be listed for hearing on grant of interim tariff on **29.9.2026**.

By order of the Commission

**Sd/-
(T. D. Pant)
Joint Chief (Law)**

